

cum-Life Assurance Scheme enables employers to provide not only gratuity on retirement but also higher death benefit based on the anticipated total service of the employee upto the retirement date and thereby provides an element of insurance protection even while in active service.

The Group Gratuity-cum-Life Assurance Scheme has been introduced in 179 commercial industrial and other institutions both in the private sector as also in public sector all over the country. In particular the schemes are in operation in large public sector institutions like Gujarat State Road Transport Corporation, Maharashtra State Road Transport Corporation, Mysore State Road Transport Corporation, Canara Bank, Bangalore Municipal Corporation, Gujarat State Finance Corporation and Hindustan Antibiotics. L. I. C. is taking steps to popularise the Group Gratuity-cum-Life Assurance Scheme among the employers and to introduce it in as many institutions as possible. Recently, the L. I. C. has substantially reduced the premium rates, liberalised the terms of profit-sharing and simplified the underwriting procedures under group schemes thereby making the Group Gratuity-cum-Life Assurance Scheme more attractive.

#### Study on Tax Structure and Distribution of National Income

\*892. SHRI SHYAMNANDAN MISHRA : Will the Minister of FINANCE be pleased to state :

(a) whether any study is being made to measure the effect of tax structure on the levels of distribution of income and its efficacy as an instrument to bring about a shift in the distribution of national income ; and

(b) whether there is any cell in the Ministry for a study of this kind ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) and (b). While the efficacy of progressive taxation as an instrument, which brings about changes in income distribution, is not in doubt, the inadequacy and the limitations of tax data however, inhibit drawing any precise conclusions about the extent of redistribution effected due to the operation of the tax instrument.

Despite this handicap, periodical studies are, however, undertaken by official as well as private research organisations to measure, even if approximately, the effect of tax changes on income distribution. In the Ministry of Finance, the Central Board of Direct Taxes and the Economic Division in the Department of Economic Affairs are mainly responsible for carrying out such studies.

#### चतुर्थ पंचवर्षीय योजना में नये विश्वविद्यालयों की स्थापना

\*893. डा० लक्ष्मीनारायण पांडे : क्या शिक्षा और समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) चतुर्थ पंचवर्षीय योजना में देश में केन्द्रीय सरकार द्वारा कितने अतिरिक्त विश्व-विद्यालय स्थापित करने का प्रस्ताव किया गया है ; और

(ख) ये विश्वविद्यालय कहा स्थापित किए जायेंगे ?

शिक्षा और समाज कल्याण तथा संस्कृति विभाग में उप-मन्त्री (श्री डी० पी० यादव) :

(क) और (ख). इस समय भारत के उत्तर-पूर्वी पहाड़ी क्षेत्र के हेतु चौथी पंचवर्षीय योजना के दौरान एक केन्द्रीय विश्वविद्यालय की स्थापना के सम्बन्ध में एक प्रस्ताव विचाराधीन है ।

#### Punishment to Income-Tax Officers for Accepting Bribes

\*814. SHRI JYOTIRMOY BOSU : Will the Minister of FINANCE be pleased to state :

(a) the names and designations of Income-Tax Officers in each State, who were arrested and punished for taking bribes during the last one year ; and

(b) the total amount of money involved ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) and (b). There is no case of any Income-Tax Officer who was arrested as

well as punished during the last one year. However, Shri B. R. Sant, Tax Recovery Officer (Income-Tax Officer), posted at Agra, was arrested in New Delhi on the 11th May, 1971 while accepting a sum of Rs. 2 lakhs as illegal gratification from the Manager of a foreign Bank. Further investigation into the matter is in progress.

**National Rayon Corporation, Bombay**

\*895. SHRI TRIDIB CHAUDHURI: Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether Governments attention has been drawn to the serious differences between two groups of Directors led by the Kapadia on one hand and the China is on the other in the context of impending annual general meeting of the National Rayon Corporation of Bombay and that of the order passed by the Company Law Board under Section 409 (1) of the Companies Act ; and

(b) whether Government have kept a watch over the situation and contemplate taking any action open to the Government under the Companies Act or any other Act to stop such unhealthy State of affairs in big Private Companies ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): (a) and (b). Yes, Sir. An order under Section 409 of the Companies Act has been passed and is to remain in force upto 31-12-1971. The Company Law Board has also since appointed two Government directors on the Board of the Company under Section 408 of the Companies Act, 1956 for a period of 2 years.

**विश्व बैंक द्वारा राज्यों को ऋण**

\*896. श्री मूलचन्द्र डागा : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत के राज्य, विकास कार्यों के लिये विश्व बैंक से स्वयं ऋण प्राप्त कर सकते हैं ; और

(ख) यदि हां, तो गत तीन वर्षों में विकास कार्यों के लिये किन-किन राज्यों ने

विश्व बैंक से ऋण प्राप्त किया है ; और

(ग) राज्य किन आधारों पर ऋण ले सकते हैं तथा क्या इसके लिये केन्द्र सरकार की अनुमति लेना आवश्यक है ?

वित्त मंत्री (श्री यशवन्तराव चव्हाण) : (क) जी नहीं ।

विश्व बैंक या अन्तर्राष्ट्रीय विकास संघ, या विदेशी सहायता देने वाली किसी अन्य स्रोत से विदेशी सहायता के अनुरोध केवल भारत सरकार द्वारा ही किये जाते हैं । किन्तु जिस प्रायोजना के लिये सहायता मिले, वह केन्द्रीय प्रायोजना भी हो सकती है और राज्य की प्रायोजना भी । जिस मामले में किसी राज्य की प्रायोजना के लिये सहायता मांगी जाती है, उसमें स्वभावतः प्रस्ताव के प्रत्येक स्तर पर राज्य सरकार के अधिकारी सम्बद्ध होते हैं ।

(ख) असम, आंध्र प्रदेश, बिहार, गुजरात, हरियाणा, केरल, महाराष्ट्र, मध्यप्रदेश, मैसूर, उड़ीसा, पंजाब, राजस्थान, तमिलनाडु और उत्तर प्रदेश में स्थित प्रायोजनाओं के लिये विश्व बैंक अन्तर्राष्ट्रीय विकास बैंक से सहायता प्राप्त करने के प्रस्ताव प्राप्त हुए हैं । बहुत से मामलों में विश्व बैंक/अन्तर्राष्ट्रीय विकास संघ के साथ ऋण करारों पर पहले ही हस्ताक्षर किये जा चुके हैं । अन्य मामलों पर विभिन्न स्तरों पर विचार किया जा रहा है ।

(ग) हम केवल आयोजना में शामिल प्रायोजनाओं के लिये ही विदेशी सहायता के बारे में बातचीत करते हैं ।

**Unpaid and Unclaimed Dividends of Joint Stock Companies**

\*897. SHRI H. N. MUKHERJEE: Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether Government have any estimate of moneys accumulated every year in the hands